

CBI Case No. 234/2019

CBI Vs. Bhoori Singh

24.06.2020

**Present: Sh. Neetu Singh, Ld. PP for CBI.
Convict is present alongwith his counsel Sh. Sanjay
Gupta, Advocate.**

Vide separate order on the point of sentence pronounced today through video conferencing on CISCO Webex Meetings App., the convict has been sentenced as under:-

- (i) to rigorous imprisonment for a term of 5 years alongwith fine of Rs. 25,000/- for the offence under Section 7 of the Prevention Corruption Act, 1988. In case default in payment of fine, he shall suffer further simple imprisonment for a period of 3 months.
- (ii) to rigorous imprisonment for a term of 5 years alongwith fine of Rs. 25,000/- for the offence under Section 13 (1) (d) r/w Section 13 (2) of the Prevention Corruption Act, 1988. In case default in payment of fine, he shall suffer further simple imprisonment for a period of 3 months.
- (iii) both the above sentences shall run concurrently.

The convict shall be entitled to benefit of Section 428 Cr. P.C.

Since, the regular working of the Courts at Delhi has been suspended by the Hon'ble Hight Court in order to prevent the spread of Corona Virus Infection, the arguments on quantum of sentence in this case, were heard through video conferencing and accordingly, today's order on sentence was also pronounced through video conferencing. Hence, the convict could not be taken into custody forthwith as he is not physically present before the Court. The convict has, therefore, been given time till 4 pm of 29.06.2020 to surrender before Superintendent, Tihar Jail, Delhi. The

CBI No. 234/2019

Page No. 1 of 2



time to surrender has been given to the convict at his request as he stated that he has to arrange medicines for himself as well as his wife.

A copy of the judgment alongwith today's order on the point of sentence be transmitted to the accused as well as his counsel through e-mail/whatsapp for information and compliance.

The judgment dated 17.06.2020 and today's order on the point of sentence be also uploaded on the CIS during the course of the day.

The Ahimad shall send a copy of today's order on sentence to the Superintendent, Tihar Jail, Delhi for his information who shall send a report in this regard to this Court on email ID readercbi15radc@gmail.com on or before 29.06.2020.

The Ahimad is also directed to send a copy of this order to the computer branch, RADC, New Delhi to be uploaded on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT), CBI-15,
ROUSE AVENUE DISTRICT COURTS,
NEW DELHI/24.06.2020.

24.06.2020.

**Present:- Mr. Neetu Singh, Ld. PP for CBI.
Sh. Amrender Choubey, Ld. Counsel for A-4 S.C. Rout.
Sh. Akhand Pratap Singh, Ld. Counsel for A-6 Pavan
Arya.
Sh. Krishan Kumar, Ld. Counsel for A-7, P. Shivram Bhat.
A-3 R.K. Sathpathy is present in person.
None for A-1 Chanchal Ghosh, A-2 M/s Unitrack
Logistics Pvt. Ltd & A-5 Ajay Kumar Jena.**

Hearing was conducted today at 11.00 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

An application has already been filed by Sh. Krishan Kumar, Ld. Counsel for A-7 seeking further time for filing written submissions.

An application has also been received from Sh. Nirmal Mittal, Ld. Advocate stated to be representing A-1 Chanchal Ghosh and A-2 M/s Unitrack Logistics Pvt Ltd in this case stating therein he was unable to prepare written submissions on behalf of these two accused as he is stuck in Jaipur whereas his case file is in his office at Delhi. Accordingly, time is sought by him also for filing written submissions.

It may be noted here that A-8 Kabita Ghosh and A-9 Sandhya Ghosh have challenged the summoning order dt. 17.01.2020 in the Hon'ble High Court by way of in Criminal M.C. No. 883/2020 wherein an order dt. 17.02.2020 has been passed by the Hon'ble High Court exempting the presence of these two accused before this court till 20.07.2020. Accordingly, no orders are passed qua these two accused.

In view of the above requests, it is directed that written submissions be now filed by A-1 to A-7 on or before 04.07.2020. The case shall be taken for oral hearing on the point of charge through video conferencing on 08.07.2020.

Since nobody has appeared on behalf of A-1, A-2 & A-5 today, a copy of this order be sent to these three accused for their information and compliance.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-16
ROUSE AVENUE DISTRICT COURT
NEW DELHI/24.06.2020

Page No. 2 of 2

**CBI Case No. 4/2020
CBI Vs. Surender Kumar Etc.**

24.06.2020.

**Present:- Mr. Neetu Singh, Ld. PP for CBI.
Sh. Harish Kumar Gupta, Ld. Counsel for A-1 & A-2.
Sh. Ram Lal Roy, Ld. Counsel for A-3.
Sh. Vikas Pahwa, Ld. Senior Advocate alongwith Sh.
Arhan Masud Ld. Advocate for A-4.**

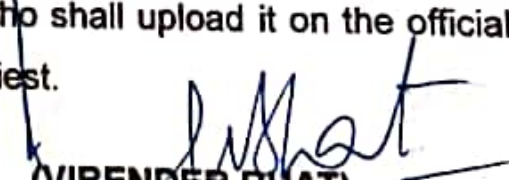
Hearing was conducted today at 10.45 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

An application has already been received on behalf of A-4 U/s 207 Cr PC seeking directions to the prosecution for supply of certain documents which have been filed alongwith chargesheet and the copies of which supplied to this accused are not legible. Copy of the application has already been received by the Ld. PP who seeks time to file response to the same. Be filed on or before the next date with advance copy to the Ld. Counsel appearing for A-4.

Mr. Gupta Advocate and Mr. Roy Advocate also submit that copies of certain documents supplied to their clients also are not legible and they would be filing applications in this regard. Let appropriate applications be filed by them within 2 days from today with advance copy to the Ld. PP who shall file his response to the same on or before next date.

List for disposal of all these applications on 09.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
**SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/24.06.2020**